

(c) if so, the details of the recommendations made by the Committee; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN):

(a) Flow of second hand capital goods in huge quantities has not been observed.

(b) No, sir.

(c) and (d). Do not arise.

[Translation]

Export of Iron Ore

357. SHRI MRUTYUNJAYA NAYAK:
SHRI ANAND AHIRWAR:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to discontinue the export of iron ore;

(b) if so, the details thereof and the reasons therefor;

(c) if not, whether the Government propose to enter into new contracts for export of iron ore during the current year;

(d) if so, the details thereof;

(e) whether the Government also propose to formulate a scheme relating to development of iron ore based industries; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINIS-

TRY OF COMMERCE (SHRI P.J. KURIEN):
(a) No, Sir.

(b) to (d), Iron ore surplus to the domestic requirements is proposed to be allowed for export and new contracts can be entered into by the MMTC and other shippers as per the current Export and Import Policy.

(e) and (f). Although there is no proposal at present to formulate a scheme for development of iron ore based industries, iron ore based industries are encouraged by Government.

Appointment of SC/ST Judges

358. SHRI UPENDRA NATH VERMA:
SHRI K.D. SULTANPURI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Union Government have received any representation from the Scheduled Castes/ Scheduled Tribes community to give adequate representation in appointment of judges in various High Courts and Supreme Court;

(b) if so, the details thereof;

(c) whether the Government propose to give adequate representation to SCs/STs while filling up the vacant posts in the above courts; and

(d) if so, the steps taken/proposed to be taken in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): (a) and (b) Representations have been received from Members of Parliament, Bar Associations, Bar Councils, Organisations and Associations for the welfare of SC/ST etc. regarding more representation to persons belonging to SC/ST communities in the matter of appointment of High Court and Supreme Court Judges.